

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 42019 of 2016

(Arising out of Order-in-Appeal No. 47/2016 dt. 18.08.2016 passed by the Commissioner of Customs & Central Excise (Appeals-II), No.1, Williams Road, Cantonment, Tiruchirappalli – 620 001)

M/s. Renold Chain India Pvt. Ltd.,
Karur-Dindigul Main Road,
D. Gudalur, Vedachandur, Dindigul – 624 620

: Appellant

VERSUS

The Commissioner of Central Excise,
No.1, Williams Road, Cantonment,
Tiruchirappalli – 620 001

: Respondent

APPEARANCE:

Shri R. Sai Prashanth, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 41214 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)